

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:674  
ANSWERED ON:26.11.2014  
ENVIRONMENT REGULATORY MECHANISM  
Teacher Smt. P.K.Sreemathi

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether the Government proposes to constitute a National level environment regulatory mechanism for appraisal of projects, enforcement of environmental laws and norms;
- (b) if so, the details thereof; and
- (c) the action taken in this regard so far?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a),(b) &(C) Pursuant to the Orders of Hon'ble Supreme Court dated 06.07.2011 and 06.01.2014 in IA Nos. 1868,2091,2225-27,2380,2568 and 2937 in Writ Petition (C) No. 202 of 1995, the Ministry of Environment, Forests and Climate Change had inter-ministerial consultation and consultation with states for setting up of a Regulator/Authority under Section 3(3) of the Environment (Protection) Act, 1986. The proposed Regulator/ Authority may have the following functions:

- (i) Overseeing the process of accreditation of Environment Impact Assessment (EIA) consultants.
- (ii) Improving the quality of EIA reports and appraisal.
- (iii) Appraising of projects or activities for Environment Clearance.
- (iv) Enforcing the conditions stated in Environment Clearances.
- (v) Implementing the National Forest Policy.